(b) whether mandatory judicial inquiries were initiated in each case of rape of women while in police custody in each State;

(c) if so, State-wise year-wise number of inquiries initiated, inquiries-completed, their outcomes and action taken against police officers during the period; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANS RAJ GANGARAM AHIR): (a) National Crime Records Bureau (NCRB) does not maintain separate data for rape of women in police custody.

(b) to (d) 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens rest primarily with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws.

Police stations not having their own building

†1139. SHRI RAKESH SINHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of police stations in the country which do not have their own building;

(b) the number of police stations where telephone facility is not available; and

(c) the number of police stations where the facility of modern vehicle and wireless is not available?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANS RAJ GANGARAM AHIR): (a) to (c) 'Police' and 'Law & Order' are State subjects as per the Constitution of India. However, the Union Government also supplements the efforts of the State Governments for equipping and modernizing their police forces by providing Central assistance under the scheme of 'Assistance to States for Modernization of Police'. As per the latest report of Bureau of Police Research and Development (BPR&D) about 'Data on Police Organizations (as on 01.01.2017)', the requisite information on police stations is as under:

Numbers of police stations, which do not have their own building - 863

†Original notice of the question was received in Hindi.

Numbers of police stations where telephone facility is not available-267

Numbers of police stations where the facility of modern vehicle is not available-273

Numbers of police stations where the facility of wireless is not available -129

Incidence of insurgency in NER

1140. SHRI C.M. RAMESH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether of late there has been an increase in the incidence of insurgency in the States of North Eastern Region (NER) specially in Manipur; and

(b) the details of action taken to bring them back in the national mainstream by initiating dialogue with them and extending incentives?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) No, Sir. There has been constant decline in insurgency incidents in North East. The year 2018 has recorded the lowest insurgency incidents since 1997. Similarly, there is a continuous decline in insurgency incidents in the state of Manipur since 2016.

(b) Central Government is following a policy of talks with those groups who abjure the path of violence and seek resolution of their demands peacefully within the framework of the Constitution of India. Pursuant to the policy of talks, a number of outfits have signed Suspension of Operations (SoO)/Ceasefire agreements with the Government. GoI's representatives/Interlocutors are holding talks with such groups. Some of the outfits have also signed Memorandum of Settlements (MoS) and dissolved themselves. A number of cadres of insurgent outfits have surrendered after laying down arms and joined the mainstream of society. Under the surrender-cum-rehabilitation scheme for NE States, various grants/incentives are provided by Ministry of Home Affairs including one-time grant, payment of monthly stipend, incentives for weapons/ ammunition surrendered and vocational training to the surrendered for self-employment etc.

National Register of Citizens in Assam

1141. SHRI SANTIUSE KUJUR: Will the Minister of HOME AFFAIRS be pleased to state:

 (a) whether four United Nations Special Rapporteurs have written to Government on the issue of people especially from minority communities being rendered Stateless by updating of the National Register of Citizens in Assam;